

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court Of Judicature At Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 146977/2023 - EXEMPTION FROM FILING O.T.

IA No. 116511/2023 - EXEMPTION FROM FILING O.T.

Date : 01-12-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Ms. Parul Sharma, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Bishan Dass, Adv.
Mr. Mohan Singh, Adv.
Ms. Deeksha Gaur, Adv.
Mr. Aman Syed, Adv.

For Respondent(s) Mr. S. Rajappa, AOR
Mr. R Gowrishankar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As requested, Counter Affidavit be filed within four weeks.

Rejoinder Affidavit, if any, be filed within two weeks thereafter.

Re-list after six weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER